

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No. 11968 of 2016

[Arising out of OIA-VAD-EXCUS-003-APP-201-16-17 passed by Commissioner of Central Excise-VADODARA-I)

M/s. Idmc Limited

Plot No 443-B Gidc Estate
Vithal Udyog Nagar
Anand, Gujarat

.....Appellant

VERSUS

C.C.E. & C.-Anand

Office of the Commissioner, Central Excise, Customs & Service Tax,
Central Excise Building, Nr. Juna Dadar, Behind Old Bus Depot Anand
Gujarat
388001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Rakesh Bhaskar, Authorized Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/ 12463 /2019

DATE OF HEARING : 17.12.2019

DATE OF DECISION: 17.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SUBKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**RAJU
MEMBER (TECHNICAL)**